

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.242/MP/2023**

- Subject : Petition under Section 79(1)(b), (f) & (k) of the Electricity Act, 2003 read with Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 seeking declaration of Change in Law event in terms of Article 26.1 of the Agreement for Procurement of Power dated 18.5.2022 and compensation on account of increase in cost of power generation by MB Power (Madhya Pradesh) Limited due to non-allocation of linkage coal under the FSA corresponding to 150 MW.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : Haryana Power Purchase Centre (HPPC) and 2 Ors.
- Parties Present : Shri Amit Kapur, Advocate, MBPMPL  
Shri Akshat Jain, Advocate, MBPMPL  
Ms. Akanksha Tanvi, Advocate, MBPMPL  
Shri Abhishek Gupta, MBPMPL  
Shri Shubham Arya, Advocate, HPPC  
Ms. Poorva Saigal, Advocate, HPPC  
Ms. Reeha Singh, Advocate, HPPC  
Ms. Anumeha Smiti, Advocate, HPPC

**Record of Proceedings**

During the course of the hearing, learned counsel for the Petitioner and the Respondent, HPPC made detailed submissions in the matter and in support of their contentions, referred to the provisions of the FSA, Minutes of Meeting of SCL(LT) dated 22.11.2022, and various judgments of the Hon`ble Supreme Court .

2. Considering their request, the Commission permitted the Petitioner and the Respondent, HPPC to file their respective written submissions, if any, within three weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

